

12-00½ hrs.

**BOMBAY REORGANISATION BILL\***

**The Minister of Home Affairs (Shri G. B. Pant):** Sir, I beg to move for leave to introduce a Bill to provide for the reorganisation of the State of Bombay and for matters connected therewith.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the reorganisation of the State of Bombay and for matters connected therewith."

*The motion was adopted.*

**Shri G. B. Pant:** Sir, I introduce the Bill.

**Shri Tyagi (Dehra Dun):** I want a clarification about a point of law. The States have all been enumerated in the Constitution. It is not that I am objecting to the introduction of the Bill; the House has agreed to it. I only want to see how we should proceed in the matter. Shall we first amend the Constitution and provide for another additional State as and when it is enacted or shall we first enact legislation and then bring it in the list of the Constitution?

**Mr. Speaker:** I am not going to give any advice. When the matter arises once again at the consideration stage, if the hon. Member wants to make any reference to this, then it will be time for me to consider and then the hon. Home Minister will consider all these matters.

**Shri Tyagi:** My fears are that the Bill cannot be permitted according to the Constitution . . .

**Mr. Speaker:** I cannot help him.

**Shri Tyagi:** Because, unless we provide for the additional State in the Constitution, we cannot create a State

because the States have been limited; their number is limited in the Constitution and we cannot have a fresh State unless we amend the Constitution providing for another State.

**Mr. Speaker:** I am afraid the hon. Member is a little too late. When I put the question whether leave should be granted or not, he must have immediately opposed or supported or asked for an opportunity to speak on this matter. He has lost the bus. When it comes to the consideration stage, he can make the suggestions to the hon. Home Minister and he will consider everything. If he is not satisfied he can oppose it or do anything he like at the consideration stage.

12-12 hrs.

**RELIGIOUS TRUSTS BILL\***

**The Deputy Minister of Law (Shri Hajarnavis):** Sir, I beg to move for leave to introduce a Bill to provide for the better supervision and administration of certain religious trusts.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the better supervision and administration of certain religious trusts."

*The motion was adopted.*

**Shri Hajarnavis:** Sir, I beg to introduce the Bill.

12-12½ hrs.

**RESOLUTION RE: POLICE FIRING IN SOUTH AFRICA**

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Mr. Speaker, Sir, I gave notice of a Resolution which I intended moving today. With your permission and the permission of the House,

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†Introduced with the recommendation of the President.